

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 40 OF 2016

Dated: 19th April, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

Jsons Foundary Pvt. Ltd.

.....Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors.

.....Respondent (s)

Counsel for the Appellant(s) : Ms. Neha Garg for
Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. D.V. Raghu Vamsy for R-1

Mr. Samir Malik
Ms. Himangini Mehta for R-2

ORDER

Learned counsel for respondent No.2 seeks four weeks time to file reply. He may file the same on or before 17.05.2016 after serving copy on the other side.

Learned counsel for the appellant states that she will be filing rejoinder to the reply filed by respondent No.1 during course of the day. She may do so after serving copy on the other side.

List the matter on **24.05.2016**. In the meantime, pleadings be completed.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**